

PART – II**HARYANA GOVERNMENT
LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 17th August, 2020

No. Leg. 20/2020.—The following Ordinance of the Governor of Haryana promulgated under clause (1) of article 213 of the Constitution of India, on the 16th August, 2020, is hereby published for general information:-

HARYANA ORDINANCE NO. 4 OF 2020**THE HARYANA MUNICIPAL CORPORATION (AMENDMENT)
ORDINANCE, 2020**

AN

ORDINANCE

further to amend the Haryana Municipal Corporation Act, 1994.

Promulgated by the Governor of Haryana in the Seventy-first Year of the Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:-

1. This Ordinance may be called the Haryana Municipal Corporation (Amendment) Ordinance, 2020. Short title.
2. In the proviso to sub-section (4) of section 4 of the Haryana Municipal Corporation Act, 1994, for the words “five years”, the words “five years and six months” shall be substituted and shall be deemed to have been substituted with effect from the 10th October, 2008. Amendment of section 4 of Haryana Act 16 of 1994.

CHANDIGARH:
The 16th August, 2020.

SATYADEO NARAIN ARYA,
GOVERNOR OF HARYANA.

ARADHANA SAWHNEY,
SPECIAL SECRETARY TO GOVERNMENT,
HARYANA, LAW AND LEGISLATIVE DEPARTMENT.